



The Goa, Daman and Diu Salaries and Allowances of Speaker and Deputy Speaker Act, 1964
Act 4 of 1965

Keyword(s):

Assembly, Speaker, Deputy Speaker

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**The Goa, Daman and Diu Salaries and
Allowances of the Speaker and Deputy
Speaker Act, 1964**

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1. **The Goa, Daman and Diu Salaries and Allowances of the Speaker and Deputy Speaker Act, 1964 (No. 4 of 1965) [20th March, 1965]** published in the Government Gazette, Series I No. 1 dated 1-4-1965 and came into force w.e.f. 1-4-1964.
2. **The Goa, Daman and Diu Salaries and Allowances of the Speaker and Deputy Speaker (Amendment) Act, 1965 (No. 18 of 1965) [26th October, 1965]** published in the Government Gazette, Series I No. 32 dated 4-11-1965 and came into force w.e.f. 1-4-1964.
3. **The Goa, Daman and Diu Salaries and Allowances of the Speaker and Deputy Speaker (Amendment) Act, 1970 (No. 12 of 1970) [13th October, 1970]** published in the Government Gazette, Series I No. 31 dated 30-10-1970 and came into force w.e.f. 1-4-1969.
4. **The Goa, Daman and Diu Salaries and Allowances of the Speaker and Deputy Speaker (Third Amendment) Act, 1971 (No. 10 of 1971) [8th September, 1971]** published in the Official Gazette, Series I No. 26 dated 23-09-1971 and came into force w.e.f. 1-4-1969.
5. **The Goa, Daman and Diu Salaries and Allowances of the Speaker and Deputy Speaker (Amendment) Act, 1974 (No. 4 of 1975) [1st March, 1975]** published in the Official Gazette, Series I No. 50 dated 13th March, 1975 and came into force w.e.f. 1-2-1974.
6. **The Goa, Daman and Diu Salaries and Allowances of the Speaker and Deputy Speaker (Amendment) Act, 1977 (No. 1 of 1978) [18-2-1978]** published in the Official Gazette, Series I No. 49 dated 9-3-1978 and came into force at once.
7. **The Goa, Daman and Diu Salaries and Allowances of the Speaker and Deputy Speaker (Amendment) Act, 1983 (No. 4 of 1983) [26-4-1983]** published in the Official Gazette, Series I No. 9 dated 2-6-1983 and came into force w.e.f. 1-1-1982.
8. **The Goa Salaries and Allowances of the Speaker and Deputy Speaker (Amendment) Act, 1987 (No. 3 of 1987) [28-9-1987]** published in the Official Gazette, Series I No. 30 dated 23-10-1987 and came into force w.e.f. 30-5-1987.
9. **The Goa Salaries and Allowances of the Speaker and Deputy Speaker (Amendment) Act, 2000 (No. 19 of 2000) [14-08-2000]** published in the Official Gazette, Series I No. 20 dated 21-08-2000 and came into force w.e.f. 1-7-2000.
10. **The Goa Salaries and Allowances of the Speaker and Deputy Speaker (Amendment) Act, 2004 (No. 21 of 2004) [24-08-2004]** published in the Official Gazette, Series I No. 22 dated 1-9-2004 and came into force w.e.f. 1-7-2004.

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GOVERNMENT OF GOA, DAMAN AND DIU

Legislative Department**Notification**

LA/2110/65

The following Act passed by the Legislative Assembly of Goa, Daman and Diu received the assent of the President of India on the 20th March, 1965, and is hereby published for general information.

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**The Goa ¹[] Salaries and Allowances of
the Speaker and Deputy Speaker Act, 1964**

(No. 4 of 1965) [20th March, 1965]

AN

ACT

*to provide for the Salaries and Allowances of the Speaker and Deputy Speaker of the
Legislative Assembly of Goa ²[]*.

Be it enacted by the Legislative Assembly of Goa, Daman and Diu in the Fifteenth Year of the Republic of India as follows:

1. Short title, extent and commencement.— (1) This Act may be called the Goa, ³[] Salaries and Allowances of the Speaker and Deputy Speaker Act, 1964.

(2) It shall be deemed to have come into force on the 1st April, 1964.

2. Definitions.— In this Act, unless the context otherwise requires—

(a) “Assembly” means the Legislative Assembly of Goa ⁴[];

(b) “Member” means a Member of the Assembly, not being a Minister;

(c) “Speaker” means the Speaker of the Assembly;

(d) “Deputy Speaker” means the Deputy Speaker of the Assembly.

3. Salary and Allowances of the Speaker.— ⁵(1) The Speaker shall be paid such salary, conveyance allowance, ⁶[travelling, sumptuary] and daily allowances and shall be

¹ The figure and words “Daman and Diu” deleted by the Amendment Act 3 of 1987.

² The figure and words “Daman and Diu” deleted by the Amendment Act 3 of 1987.

³ The figure and words “Daman and Diu” deleted by the Amendment Act 3 of 1987.

⁴ The figure and words “Daman and Diu” deleted by the Amendment Act 3 of 1987.

⁵ Renumbered by the Amendment Act 12 of 1970.

⁶ Substituted by the Amendment Act 19 of 2000.

entitled to such amenities ⁷[regarding residence, motor car and travel], as are ⁸[the Chief Minister] under the Goa ⁹[] Salaries and Allowances of Ministers Act, 1964.

¹⁰[Provided that the Speaker shall be entitled, so long as he is not provided with residence, to a compensatory allowance of rupees ten thousand per month.]

¹¹[(2) The Speaker shall also be paid a sumptuary allowance of ¹²{two thousand eight hundred rupees} per month]

4. Speaker not to practice any profession.— The Speaker shall not practice any profession or engage himself in any trade or receive any money for employment other than for his duties as Speaker under this Act.

5. Salary and allowances of Deputy Speaker.— ¹³[The Deputy Speaker shall be paid such salary and sumptuary allowance as is admissible to ¹⁴{the Minister} and shall be entitled to such conveyance allowance, travelling allowance, daily allowance and to such other amenities regarding residence, motor car and travel as are provided for a Minister other than the Chief Minister under the Goa Salaries and Allowances of Ministers Act, 1964]

6. ¹⁵[]

7. ¹⁶[]

8. Speaker and Deputy Speaker not to draw any salary as a member.— ¹⁷[The Speaker and Deputy Speaker shall not be entitled to receive salary and allowances under the Goa Salary, Allowances and Pension of Members of the Legislative Assembly Act, 2004, except the allowances, advances and other benefits admissible to them as a Member of the Legislative Assembly under the provisions of the aforesaid Act, 2004.]

9. Notification respecting appointment of Speaker, etc., to be conclusive evidence thereof.— The date on which any person became or ceased to be a Speaker or Deputy Speaker shall be published by notification in the Goa ¹⁸[] Government Gazette and any such notification shall be conclusive evidence of the fact that he became or, as the case may be, ceased to be the Speaker or Deputy Speaker, on that date for all the purposes of this Act.

Secretariat,
Panjim,
March 29, 1965.

S. BALAKRISHNAN,
Secretary to the Government
of Goa, Daman and Diu.

⁷ Substituted by the Amendment Act 1 of 1978.

⁸ Substituted by the Amendment Act 18 of 1965, and thereafter by Amendment Act 19 of 2000.

⁹ The Figure and words “ Daman and Diu” deleted by the Amendment Act 3 of 1987.

¹⁰ Inserted by the Amendment Act 21 of 2004.

¹¹ Sub-section 2 inserted by the Amendment Act 12 of 1970.

¹² Substituted by the Amendment Act 4 of 1975, 3 of 1987.

¹³ Section 5 substituted by the Amendment Act 3 of 1987.

¹⁴ Substituted by the Amendment Act 19 of 2000.

¹⁵ Section deleted by the Amendment Act 3 of 1987.

¹⁶ Omitted by the Amendment Act 21 of 2004.

¹⁷ Section 8 substituted by the Amendment Act 21 of 2004.

¹⁸ The figure and words “ Daman and Diu” deleted by the Amendment Act 3 of 1987.